BILL No. Xll of 2007

THE MIZORAM UNIVERSITY (AMENDMENT) BILL, 2007

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BILL

to amend the Mizoram University Act, 2000.

Be it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows—

1. This Act may be called the Mizoram University (Amendment) Act, 2007.

2. In the Mizoram University Act, 2000, after section 9, the following section shall be inserted, namely—

5. "9A. The Governor of the State of Mizoram shall be the Chief Rector of the University."

Shri P. A.

Intention of

new section

5A.

The Chief

Rector:
STATEMENT OF OBJECTS AND REASONS

In many Central Universities the Governor of the State where the University is situated is the Chief Rector of the University, though the Chief Rector has an indirect role to play in the functioning of a Central University, he plays an important role by making his sage advice available to the University administration in matters of crucial importance where advice of a eminent public personality is considered necessary. His good offices may also be used in dealings of the University with the concerned State Government in executive matters. It is, therefore, felt expedient to make the Governor of the State of Mysore as the Chief Rector of Mysore University.

2. The Bill seeks to achieve the above objective.

NEW DELHI: ARIJUN SINGH
RAJYA SABHA


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BILL

to amend the Mizoram University Act, 2000.


(Sd.) Raja, Singh, Minister of Human Resource Development

NGP-MND—2018—C-12258.